श्री हरि विष्णु कामत : आगामी सत्र कब से शुरू होगा ?

श्री सत्य नारायण सिंह : अभी ठीक वक्त नहीं बता सकता, लेकिन प्राविज़नली 15 फ़रवरी से शुरू होगा ।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, मैं माननय संसद्-कार्य मंत्री की बहस का जवाब नहीं दूंगा, क्योंकि वह तो लम्बी चीज़ हो जायेगी । मेरे प्रस्ताव पर बहस हो चुकी है, यह उनका कहना है, लेकिन अगर आप प्रस्ताव के शब्दों और अर्थ को देखेंगे, तो मालूम होगा कि बहस बिल्कुल नहीं हुई है । वह प्रस्ताव तो परस्पर-विरोधी घोषणाओं के सम्बन्ध में है, या थोथी घोषणाओं के सम्बन्ध में है, या दिमाग़ के उस ढांचे के बारे में है, जिस में दिमाग़ के दो टुकड़े हो जाते हैं, जिन का आपस में कोई सम्बन्ध ही नहीं है । वह प्रस्ताव कोई इधर-उधर के एक-आध उदाहरणों को लेकर नहीं है, जिन के बारे में संसद्-कार्य मंत्री के अनुसार बहस हो चुकी है । लेकिन उन के साथ इस बारे में बहस करना इस वक्त मौजूं नहीं है । आप ने उस प्रस्ताव को माना है । आप जानते हैं कि उस प्रस्ताव को ले कर एक बार, दो बार मुझे झुकना पड़ा यह सोचते हुए भी कि आप का फ़ैसला ठीक नहीं था । मैं झुका आप के फ़ैसले के सामने—मैं समझता था कि वह नियमों के अनुसार नहीं था—इस आशा से कि तीसरा रूप जो पंद्रह दिन पहले आया, वह ज़रूर इस सदन में आ जायेगा और उस दिन माननीय संसद्-कार्य मंत्री ने ख़ाली तारीख़ तय करने की बात यहां कही थी । अब वह जो बात उठा रहे हैं, वह उन्होंने यहां पर बिल्कुल न ीं कही थी । उस समय केवल प्रधान मंत्री के वापस लौटने की बात थी । इसलिए मैं आप से प्रार्थना करूंगा कि अब इस के लिए मुझे फ़ौरन तारीख़ मिल जानी चाहिए ।

अध्यक्ष महोदय : मैं डाक्टर साहब को बता दूं कि ऐसे मोशन्ज़ में मेरा अख़्त्यार नहीं है । अगर कोई पाबन्दियां हैं, तो वे नो-कान्फ़िडेंस मोशन के लिए तो हैं कि व इतने अरसे के दरमियान लिया जाये और उसको सब से प्रायर्टी दी जाये । जो निन्दा प्रस्ताव है, उस के लिए मेरा काम यह है कि अगर वह इन आर्डर है, तो मैं उस को एडमिट कर लूं । बाकी काम गवर्नमेंट का है कि वह टाइम फ़ाइन्ड करे कि वह कब डिस्कस हो । यह मेरा अख़्त्यार नहीं है कि मैं टाइम मुकर्रर कर दूं और इसलिए मैं कुछ नह कर सकता ।

डा० राम मनोहर लोहिया : फिर मेरी भी कुछ मजबूरियां आ जाती हैं । यह मैं स्वीकार कर लेता हूं कि आप कुछ नहीं कर सकते । तो मैं श्री संसद्-कार्य मंत्री को अपनी तरफ़ से सोमवार तक का समय देता हूं । अगर यह प्रस्ताव उस तारीख़ को इस सदन में आ गया, तो ठीक है । नहीं तो फिर मुझे अपना कोई रास्ता निकालना पड़ेगा । आखिर मैं यहां इसलिए नहीं आया हूं कि बैठा ही रहूं ।

12.40 hrs.

STATEMENT RE. EXPULSION OF A PAKISTANI DIPLOMAT IN DELHI AND RETALIATORY ACTION BY PAKISTAN

The Minister of Home Affairs (Shri Nanda): Sir, I made a statement yesterday about the arrests of seven persons under Section 3 of the Official Secrets Act as there were reasonable grounds to believe that they had passed on information on secret matters to an officer of a diplomatic mission in Delhi. I also said that appropriate diplomatic action has been taken. The diplomatic action I had referred to was a request which our Foreign Secretary had made to the Pakistan High Commissioner on the afternoon of December 16, that Mr. Ghulam Mohammed, Second Secretary of the Pakistan High Commission should be withdrawn from Delhi within 24 hours. The Pakistan High Com-

[Shri Nanda]

missioner had agreed to do so, but had requested that this information might be withheld until the officer had left the country. This request had been agreed to and that is why I refrained from mentioning in the House yesterday the name of the Pakistan High Commission or the nature of the diplomatic action taken.

From information in our possession, we had strong reasons to believe that Mr. Ghulam Mohammed, the Second Secretary of the Pakistan High Commission, was engaged in espionage. The main accused who was arrested in the proximity of the residence of the Second Secretary of the Pakistan High Commission was carrying documents containing secret information, and has named the Second Secretary in his statement to a Magistrate. There is also other material, oral and documentary, incriminating the Second Secretary.

In a statement issued by the Pakistan High Commission last evening, it has been said that in a previous case in which one of the officers of the Pakistan High Commission had been asked to leave the country, Shri Bhattacharya on whose alleged statement the action had been taken, had been released on the orders of the Magistrate trying the case for lack of evidence. The facts are that Shri Bhattacharya had not been put on trial at all and that in the interest of national security it had been decided to place him in preventive detention.

Hon. Members may have noted that the Government of Pakistan have by way of retailation asked for the withdrawal of the Second Secretary of our High Commission in Pakistan on the vague ground that he was "indulging in undersirable activities not in keeping with his functions as a member of a diplomatic mission."

श्री प्रकाशवीर शास्त्री (बिजनौर) : पहले भी इसी प्रकार की एक घटना घटी थी जब पाकिस्तान के तीन व्यक्ति हवाई जहाजों सम्बन्धी कुछ गुप्त रहस्यों को लेते हुए दिल्ली के एक होटल में पकड़े गये थे । उस समय पाकिस्तान की गवर्नमेंट ने भारत सरकार से अनुरोध किया था कि तीन दिन तक इस सम्बन्ध में कोई घोषणा न की जाये, हम इन व्यक्तियों को बुला लेंगे । इसी बीच में पाकिस्तान ने कूटनीति से इसका फायदा उठाया और फायदा उठा कर तीन हमारे आदमियों को कराची से भारत वापिस भेजे जाने की एक घोषणा पहले कर दी । राजनीतिक दृष्टि से उस समय हम एक भूल कर गये । उसी प्रकार की दूसरी भूल अब हुई जब भारत सरकार को पाकिस्तान के हाई कमिश्नर ने यह कहा कि जब इस आदमी को हम भेज दें तब फिर उसके 24 घंटे बाद आप इसकी घोषणा करें । मैं जानना चाहता हूं कि भारत सरकार इस प्रकार की भूल क्यों करती जा रही है । फिर सब से बड़ी बात यह है कि जब कल गृह मंत्री यहां कुछ घोषणा कर रहे थे उस वक्त एक राजनयिक प्रतिनिधि पाकिस्तान का हाउस में बैठ कर उस बात को सुन रहा था और सुनने के बाद तुरन्त कराची से उन्होंने घोषणा करवाई और तब उसके बाद हम को यह घोषणा करनी पड़ी . . .

अध्यक्ष महोदय : कौन हाजिर था कौन नहीं था उससे कोई फर्क नहीं पड़ता है । हर एक को जो यहां होता है पता चल जाता है । हमारी कोई बात छिप कर नहीं होती है ।

श्री प्रकाशवीर शास्त्री : हाउस की बातें ही केवल छिपी हुई नहीं हैं हमारे तो कैबिनेट में भी ऐसे मिनिस्टर हैं जिन के रिश्तेदार पाकिस्तान में फौज के अधिकारी हैं । सरकार आखिरकार देश के भाग्य के साथ कब तक यह खिलवाड़ करती रहेगी, मैं यह जानना चाहता हूं ।

श्री नन्दा : यह बिल्कुल ग़लत बात है जो माननीय सदस्य ने कही है । इस में कोई गलती नहीं हुई है । जो कुछ हुआ है ठीक हुआ है । फौरन इस बात को तय कर दिया गया और बुला कर हाई कमिश्नर को कह

दिया गया कि 24 घंटे के अन्दर अन्दर उनका अफसर चला जाये यहां से। जल्दी से जल्दी यह काम कर दिया गया। इंटरनैशनल कनवेंशन यह है कि कुछ उनको क्लीयर करने के लिए, चले जाने के लिए समय देना पड़ता है। उन्होंने भी ठीक किया कोई बात न करके तब तक जब तक कि चले नहीं गये यहां से। गलती क्या हुई, भूल क्या हुई इस में ? उसके बाद उन्होंने रिटेलियेट किया। यह साफ बात है। किसी किस्म का धोका नहीं हो सकता किसी को कि जो कुछ यहां से किया गया उसकी वजह से उन्होंने वहां किया। यहां से जब वह चला गया उसके बाद उन्होंने वहां से हमारे एक आदमी को कह दिया कि तुम चले जाओ। इसमें गलती क्या हुई ?

श्री प्रकाशवीर शास्त्री : आप ने अध्यक्ष महोदय मेरा प्रश्न सुना है। मेरा कहना यह है कि पालिटिकली भारत सेरकार दोनों बार फेल हुई है। पहली बार उन्होंने तीन दिन का वक्त लिया और इस बीच पहले घोषणा कर दी . . .

अध्यक्ष महोदय : आप यह तो देखें कि अगर फेल भी हुई है आप के कहने के मुताबिक तो गवर्नमेंट इस को नहीं मानती है। तब आप के सवाल का मैं उससे क्या जवाब मांगूं ?

श्री प्रकाशवीर शास्त्री : मेरा प्रश्न स्पष्ट है . . .

अध्यक्ष महोदय : आप ने कहा है कि कब तक देश के भाग्य के साथ गवर्नमेंट खेलती रहेगी ? इस का मैं क्या जवाब दिलाऊं ?

श्री प्रकाशवीर शास्त्री : प्रश्न यह है कि जब तीन दिन का समय उन्होंने लिया तो पहले उन्होंने वहां से घोषणा कर दी। यह एक भूल थी। एक भूल के बाद दूसरी भूल, एक गलती के बाद दूसरी गलती करना क्या उचित था ? क्या पहली गलती से सबक हासिल नहीं करना चाहिये था ?

अध्यक्ष महोदय : वह नहीं मानते हैं कि कोई गलती हुई है।

Shri Hem Barua (Gauhati): On a previous occasion, when the Pakistani Attache was found involved in espionage activities in cooperation with some Indians and with some officials also, disturbing facts were divulged on the floor of the House, and when Mr. Nehru was here, we took the Government to task for giving a lot of time to Pakistan to take retaliatory steps against us and at the same time to carry on a vitriolic campaign against India by the Pakistani broadcasting system. The Pakistan Radio did a lot of vitriolic propaganda against India during this time, which we gave them. India made a political mistake. That was what we came to understand on the floor of the House on that occasion. We thought India would not repeat it...

Mr. Speaker: How can I tolerate a long speech? What is his question?

Shri Hem Barua: Why is it, in spite of the Government of India's sad experiences with Pakistan as revealed in the case of the Air Attache of Pakistan who was detected in Rawalpindi......

Mr. Speaker: Again the same thing is repeated. What is his question?

Shri Hem Barua: In spite of the previous sad experience of our Government of how Pakistan has conducted her affairs against us when we gave them time, why is it that Government have made the same mistake this time and given Pakistan an opportunity to carry on a radio warfare against us during these days?

Mr. Speaker: The answer has come; the Government has said it has made no mistake.

Shri Hem Barua: Why did not the Government learn from that experience?

Mr. Speaker: First he assumes that a second mistake has been made.

[Mr. Speaker]
When the Government denies it, how can I again ask the Minister?

Shri Hem Barua: We do not expect the Government to admit their mistakes; that they will never do.

Mr. Speaker: There are other remedies open to him.

Shri Hem Barua: Why is it that this time was given to them?

Shri J. B. Kripalani (Amroha): History repeats itself!

Shri D. C. Sharma (Gurdaspur): When there is a disease which is of a recurrent nature, you can employ two remedies—preventive as well as curative. This disease *vis-a-vis* Pakistan High Commission has been going on during all these years. May I know from the hon. Home Minister what preventive measures have been taken all these years, what vigilance we ave been exercising all tese years, so that the Pakistan High Commission people do not steal away the secrets about our Air Force and military dispensations?

Shri Nanda: I thought the hon. Member would have discovered this fact that this is not an occasion to say that we have not been able to track down the person in the act before he could deliver the documents. I think this is a sign of our having achieved success in these thing. (*Interruptions*).

Mr. Speaker: Before the Minister completes the sentence, again an interruption is made. We should hear his answer.

Shri Hem Barua: This was an accidental discovery, the discovery of these people, because there was a letter written by the mother. (*Interruptions*).

Shri Nanda: There was nothing accidental about it. It was months of active endeavour that led to this. There is a bigger thing than the thing before us.

Dr. Sarojini Mahishi (Dharwar North): It was reported that some Indian military officers of rank and dignity were involved in this spy-ring. May I know whether any further investigation in the matter reveals as to who these people were and the nature of the document and the information that was intended to be passed on?

Shri Nanda: I have no further information to disclose at present.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : प्राय: यह देखा जाता है कि जब जब पाकिस्तान के विषय में एसी घटना होती है, पाकिस्तान के हाई कमिशन का कोई अधिकारी दर्शकों में आ कर पत्रकारों को मंत्रिमंडल के स्टेटमट की जो कापी दी जाती है उस को ले लेता है। यह पहली घटना नहीं है, इस से पहले भी एसी घटना घट चुकी है। वह "प्रताप" में प्रकाशित भी हो चुकी है। इस पर ध्यान क्यों नहीं दिया जाता।

अध्यक्ष महोदय : वह हर जगह सेल पर होता है, जो चाहे उस को ले ले।

श्री जगदेव सिंह सिद्धान्ती : वह सेल में बाजार में ले सकता है, यहां पर नहीं। यहां एसा होता है।

श्री प्रकाशवीर शास्त्री : पत्रकार ले सकता है, हाई कमिशन का अधिकारी नही।

श्री जगदेव सिंह सिद्धान्ती : लोक सभा में यह सब कैसे होता है।

Shri Hem Barua: The Pakistani diplomat was seeing from there, from the diplomatic gallery on three occasions.

Mr. Speaker: I will find out that.

श्री जगदेव सिंह सिद्धान्ती : वह पत्रकारों के रूप में उसे नहीं ले सकता है।

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, I have no doubt you will agree with me that the matter is very grave, and I am sure the House will agree too. The nation also feels very perturbed over this. I want to know what exactly are the reasons—he evaded the question yesterday—plausible, phoney or otherwise for charging these people, six or seven of them who have been

arrested, under the Official Secrets Act and not with treason—apart from whatever happens at the trial—under the Defence of India Act? Has the Defence of India Act after having been used against political opponents in the country become a dead letter?

Shri Nanda: Yesterday also I answered that, that at the moment it is a provision of that Act under which action is being taken. If there is anything else applicable, certainly we will look into it.

Shri Hem Barua: Why don't you hang them?

Shri Nanda: Because these investigations are going on and it is in terms of the investigations that action will follow.

Shri Hari Vishnu Kamath: May I appeal to you in the national interest. . . .

Mr. Speaker: I should hang them?

Shri Hari Vishnu Kamath: Hanging is afterwards, I do not want to hang them on anyone else without trial. When the facts are in your possession, why don't you charge the accused with treason? What stands in the way of your doing so? The Defence of India Act is still on the statute-book; it has not yet become a dead letter. (*Interruptions*).

Shri Basumatari (Goalpara): Was it not a fact that while our Home Minister visited Assam in connection with the atrocities committed in Assam the same allegation was brought before him against the Assistant High Commissioner at Shillong; if so, may I know what action he has taken about that?

Mr. Speaker: That is a different thing.

Shri Bhagwat Jha Azad (Bhagalpur): May I know whether the Intelligence of the Government or the intelligent persons of the Government would tell us what are the reasons for Pakistan on all these two occasions to ask for time and in the course of that time to expel our officials first and show to the world that ours is a retaliatory measure and not theirs?

Shri Nanda: I have explained it. The experience which was mentioned was fully before us. We knew all the facts and we had them before our mind. It was in the light of that and in full view of those facts that this decision was taken. There was full 24 hours difference between our action and their action. The official of Pakistan left yesterday at five o'clock. Our man, the Second Secretary, will be leaving today, that is 24 hours after. It means that their action is an act of retaliation. What exactly is involved is certainly for the world to see.

Mr. Speaker: Shri Nath Pai.

Shri Nath Pai (Rajapur): Sir,...... He is not listening.

Mr. Speaker: He may put the question.

Shri Nath Pai: Sir, it is discourtesy to you that when you have called a Member to put the question the Minister is not listening, and he is in conversation with someone.

Mr. Speaker: I am very attentive.

Shri Nath Pai: He should be attentive too.

Mr. Speaker: Yes, I expect that also.

Shri Nath Pai: In reply to an earlier question the hon. Minister said that he was not going to disclose the nature of the document. While agreeing with him that the facts and the details of the contents of the document need not be disclosed, may we know whether the documents which the accused were trying to hand over to the Pakistani Second Secretary had any bearing on the defence and the security of this country?

Shri Nanda: The seriousness of the nature of this activity and the documents I have already disclosed. I am not going to give any more details.

Shri Nath Pai: I wanted to know specifically whether it had any bearing on the defence and security of this country. What is the mystery about it? Why is there this mystification?

Shri Nanda: That is so.

श्री यशपाल सिंह (कैराना) : यहां कांचन और कांच एक तोल पर तुल गया है, यह क्या मामला है। हमारे सेकेन्ड सेक्रटरी को उन्होंने बिना कसूर वहां से हटा दिया जब कि हम ने यहां रेड हैन्डेड पकड़ा। हमारे सेकेन्ड सेक्रटरी को बिना खता के कैसे वहां से हटा दिया गया ?

अध्यक्ष महोदय : इस का जवाब मंत्री महोदय कसे दें।

श्री काशी राम गुप्त (अलवर) : क्या इन हालतों को देखते हुए मंत्री महोदय ने इस बात की भी कोशिश की कि पाकिस्तानी हाई कमिश्नर के दफ्तर के लोग जो इस तरह की कोशिश करते हैं उन पर विजिलेंस रखी जाये। उन लोगों की देख रेख के लिये वहां आदमी रखे जाते हैं या नहीं ताकि इस तरह की घटनायें बार बार न घटें।

अध्यक्ष महोदय : क्या माननीय सदस्य चाहते हैं कि मंत्री महोदय इस बात को यहां कहें। क्या वह उन से यह कहें कि वहां पर आदमी लगा दिये जायेंगे।

श्री काशी राम गुप्त : अध्यक्ष महोदय, मेरा प्रश्न यह था कि इन घटनाओं से सचेत रहने के लिये मंत्री महोदय कोई विशेष कारंवाई करेंगे अथवा नहीं।

श्री चं० ला० चौधरी (महुआ) : जहां तक मैं समझता हूं सरकार की गोपनीय बातों के सम्बन्ध में सदन के सदस्यों का यहां प्रश्न पूछना वाजिब नहीं है कि डिफेन्स के मामले में सरकार क्या कर रही है या और किसी सम्बन्ध में। मैं अपोजीशन के माननीय सदस्यों से दर्खास्त करूंगा कि यह भारतवर्ष के हित में नहीं होगा। इसलिये वे ऐसा न करें।

श्री नाथ पाई : हम अपना कर्तव्य काफी अच्छी तरह से जानते हैं।

Shrimati Yashoda Reddy (Kurnool): While congratulating the Home Ministry for having found out before the secret documents were handed over, I would like to know why there was delay, after discovering the letter of the mother some months back, in finding out the culprits? I would also like to know whether the complete spy-ring has been rounded up or whether some more people are still there?

Shri Nanda: There was no mother in the picture at all.

12.57 hrs.

INDIAN TARIFF (AMENDMENT) BILL*

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Manubhai Shah: Sir, I introduce† the Bill.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of clarification. I remember—the Minister concerned is not here—the Minister of Parliamentary Affairs making a promise more or less in the last Budget Session that no Bill would be taken up for consideration and passing in a Session unless it has been introduced within the first half of the Session. Now, Sir, this Bill is introduced today and it is being taken up on Monday or some time next week according to the list of business which I heard from the hon. Minister of Parliamentary Affairs. This is contrary to the promise he made. I hope you will not let these things happen, because this is certainly detrimental to the methodical and scientific running of the Session.

Mr. Speaker: When we take that Bill up we will see.

12.59 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL*, 1964

The Minister of State in the Ministry of Railways (Dr. Ram Subhag

---

*Published in Gazette of India— Extraordinary, Part II, section 2, dated 18-12-64.

†Introduced with the recommendation of the President.